

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-384(PB)/2017

IN THE MATTER OF:

Bank of India

.... APPLICANT / PETITIONER

Vs

Shiv-Vani Energy Ltd.

.... RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 18.01.2018

Coram:

CHIEF JUSTICE (RETD.) M. M. KUMAR
HON'BLE PRESIDENT

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. Sanjay Bhatt, Advocate

For the Respondent(s):-

Mr. Ashish Virmani and Ms. Tanisha
Khaitan, Advocates

ORDER

On the last date of hearing one last opportunity was given to the petitioner-Bank to consider the proposal made by the Corporate Debtor. Mr. Bhatt, learned counsel for the petitioner states that the proposal is likely to be taken up by the Board of Directors today.

In view thereof, we extend the time and direct to list of matter on 22.01.2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)